

12.00 hrs.

*(Interruptions)**[English]*

MR. DEPUTY SPEAKER: I told you that I will listen to you after the PM's statement.

PAPERS LAID ON THE TABLE

[English]

Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for 1983-84 and Memorandum of the Action Taken on the Recommendations Contained in the Report

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the Year 1983-84.
- (2) A copy of the Memorandum (Hindi and English versions) of the Action taken on the recommendations contained in the Report [Placed in the Library See No. LT-4830/87]

Notifications under Income Tax Act 1961 and Customs Act 1962. Annual Report of National Insurance Company for 1986 and a statement re-review on the working of National Insurance Co. Ltd. for 1986 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table -

- (1) A copy of the Income-tax (Sixth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 781(E) in Gazette of India dated the 17th August, 1987 under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT 4831/87]
- (2) A copy of Notification No. G.S.R. 709 (E) (Hindi and English versions) published in Gazette of India dated the 13th August, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 42/78-Customs dated the 1st March, 1978, 29/79- Customs dated the 10th February, 1979 and 181/86-Customs dated the 1st March, 1986 so as to confer concessional rate of duty on specified goods for use in leather industry under section 159 of the Customs, Act, 1962. [Placed in Library. See No. LT 4832/87]
- (3) A copy of Notification No. G.S.R. 707 (E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1987 together with an explanatory memorandum providing for credit of money for use in payment of excise duty when specified hydrogenated oils are used in the manufacture of soap in supercession of Notification No. 40/87 Central Excises dated the 1st March, 1987 issued under the Central Excise Rules, 1944 [Placed in Library. See No LT 4833/87]
- (4) A copy of the Board for Industrial and Financial Reconstruction

- (Salaries and Allowances and Conditions of Services of Chairman and Other Members) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R 652 (E) in Gazette of India dated the 8th July, 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985. [Placed in Library. *See* No LT 4834/87]
- (5) A copy of the Export-Import Bank of India General Regulations, 1982 (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981. [Placed in Library. *See* No. LT 4835/87]
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:
- (i) The United Bank of India (Officers') Service Regulations, 1979 [Placed in Library. *See* No. LT 4836/87]
- (ii) The Syndicate Bank (Officers') Service Regulations, 1979 [Placed in Library. *See* No. LT 4837/87]
- (iii) The UCO Bank (Officers') Service Regulations, 1979 (Revised upto 30th June, 1987) [Placed in Library. *See* No. LT 4838/87]
- (iv) The Central Bank of India (Officers') Service Regulations, 1979 (including amendments/modifications adopted upto June, 1987). [Placed in Library. *See* No. LT 4839/87]
- (v) The Union Bank of India (Officers') Service Regulations, 1979 (with amendments upto the 30th April, 1986). [Placed in Library. *See* No. LT 4840/87]
- (vi) The Punjab National Bank (Officers') Service Regulations, 1979. [Placed in Library. *See* No. LT/4841/87]
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1986.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT 4842/87]
- (b) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1986.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1986.

ited, Bombay, for the year ended the 31st December 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4843/87]

- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1986.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4844/87]

- (d) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1986.

(ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4845/87]

- (e) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1986.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4846/87]

- (8) A copy of the Report of the Fourth Central Pay Commission-Part-III (Hindi and English versions) relating to salaries and allowances of the Officers and employees of the Supreme Court of India. [Placed in Library. See No. LT 4847/87]

Annual Report and Annual Accounts of the Council of Scientific and Industrial Research for 1985-86 and a Statement Showing Reasons for Delay in Laying These Papers.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86 together with Audit Report thereon.

(iii) A statement (Hindi and

English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86. [Placed in Library. See No.LT 4848/87]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.[Placed in Library. See No LT 4848/87]

Negotiations under All India Services Act 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India services Act, 1951:-

- (1) The Indian Police Service (Pay) Sixth Amendment Rules 1987 published in Notification No. G.S.R. 614 in Gazette of India dated the 15th August, 1987.
- (2) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1987 published in Notification No. G.S.R. 615 in Gazette of India dated the 15th August, 1987.
- (3) The Indian Forest Service (Pay) Fourth Amendment Rules, 1987 published in Notification No. G.S.R. 618 in Gazette of India dated the 15th August, 1987.
- (4) The Indian Forest Service (Fixa-

tion of Cadre Strength) Third Amendment Regulations, 1987 public shed in Notification No. G.S.R. 619 in Gazette of India dated the 15th August, 1987. [Placed in Library. See No LT 4849/87]

Statements Showing the Action taken by the Government on Various Assurances, Promises and Undertakings Given by Ministers During various Sessions of Eighth Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, Promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:-

- (1) Statement No. XVII-Second Session, 1985. [Placed in Library. See No LT 4850/87]
- (2) Statement No. XIII- Fourth Session, 1985. [Placed in Library. See No LT 4851/87]
- (3) Statement No. X-Fifth Session, 1986. [Placed in Library. See No LT 4852/87]
- (4) Statement No. VII- Sixth Session, 1986. [Placed in Library. See No LT 4853/87]
- (5) Statement No. V- Seventh Session, 1986. [Placed in Library. See No LT 4854/87]
- (6) Statement No. IV- Eighth Session, 1987. [Placed in Library. See No LT 4855/87]